

completed during the Eighth Five Year Plan period. In his reply the hon. Minister has stated, "Pre-construction works have been taken up on the project". So, my worry is that it will take a very long time. I would like to know from the Minister what steps Government proposes to take to expedite the work in this project so that it can be completed within the Eighth Five Year Plan period.

[*Translation*]

SHRI SHARAD YADAV: Mr. Speaker, Sir, the apprehension of the Hon. Minister about the completion of this project is correct. The schedule for this irrigation project approval by the Central Government is not drawn by the Centre. This project had been formulated in 1982 and it is a medium project. I quite appreciate the difficulties and problems of the hon. Members. Rs. 2.43 crores will be spent on this project by the end of this month. This amount will be spent on buildings and on some pre-construction works. Secondly, Kerala Government has assured that this project will be completed in Eighth Five Year Plan period. However, unfortunately Kerala is the only state which has not submitted any plans so far in regard to irrigation facilities in the Eighth Plan. The projects-5 big and 3 medium received were sent back with instructions to reformulate them as per the norms fixed in this regard after making all investigations. A big movement is also going on in Kerala for rehabilitation and for forests but it depends on the Government there to complete it expeditiously. We are fully cooperating with them in this regard. The hon. Member should impress upon the Kerala Government to send that project to us again as early as possible.

[*English*]

SHRI T. BASHEER: Sir, I thank the Minister for his answer. My second supplementary is about some projects submitted for foreign aid. I would like to know whether it is a fact that the State Government has submitted some irrigation projects which are proposed to be taken up under a scheme for European Economic Community assistance.

To my knowledge the Kerala Government has submitted 7 such projects. So, I would like to know whether the Government has processed these projects; if so, what steps Government has taken to get foreign assistance for them.

[*Translation*]

SHRI SHARAD YADAV: Mr. Speaker, Sir. As I submitted earlier, we have no project under consideration. From Kerala, we had received only five big and three medium projects which we returned due to some technical difficulties. We have again asked the Kerala Government to review them and to send them again to us.

[*English*]

Crisis in Co-Operative Spinning Mills

*233. SHRI BABANRAO DHAKNE:
SHRI UTTAM RATHOD:

Will the Minister of TEXTILES be pleased to state:

(a) whether several co-operative spinning mills in many States have been under serious crisis of closure;

(b) whether Union Government have any proposal to provide assistance for their modernisation, rehabilitation, term loans from financial institutions, etc.;

(c) if so, whether the request of Government of Maharashtra for assistance from financial institutions for 11 co-operative spinning mills under erection has been considered; and

(d) if so, the details and the reaction of Union Government thereto?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) to (d). A statement is laid on the Table of the House.

STATEMENT

(a) It is true that a few cooperative spinning mills in different States have faced financial difficulties.

(b) Cases of 32 cooperative spinning mills have been considered by the Nodal Agency for sick/closed textile mills. The cooperative spinning mills are also eligible for special loan assistance under the Textile Modernisation Fund Scheme.

(c) and (d). Yes, Sir. Of the 11 cooperative spinning mills in Maharashtra under erection 3 have been sanctioned financial assistance in the form of term loans by the Industrial Development Bank of India and 4 which were sponsored by the Government of Maharashtra for assistance under NCDC/World Bank aided programme have since been cleared by Board of Management, National Cooperative Development Corporation in its meeting on 06.03.1990. The remaining 4 proposals are not being considered for the present.

[*Translation*]

SHRI UTTAM RATHOD: Mr. Speaker, Sir, I am very grateful to the hon. Minister that he has cleared 7 projects out of 11.

MR. SPEAKER: It is good that you are thanking the hon. Minister.

SHRI UTTAM RATHOD: Hon. Minister is a gentlemen.

I would like to know from the hon. Minister as to when this assistance will be made available to us?

SHRI SHARAD YADAV: Mr. Speaker, Sir, the hon. Member has rightly stated that 32-33 cooperative mills are sick. 11 are in Maharashtra about which there has been some dispute for sometime past. Out of them 3 have been cleared by IDBI. Their construction work will soon be undertaken and they will also be provided assistance by the financial institutions. The Maharashtra Govern-

ment had sent some proposals for the 4 mills. These have been cleared in the last meeting. 4 mills are left. Financial institutions and other such institutions do not come under our purview but all possible assistance is being provided to these four mills and 7 out of 11 mills have been cleared. The remaining four mills will be provided financial assistance by financial institutions, IDBI, Nodel agencies, World Bank and NCDC.

SHRI UTTAM RATHOD: Mr. Speaker, Sir, I have already expressed my gratitude for this. The name of our Chief Minister is Sharad and our hon. Minister is also Sharad. That is why he has developed some sympathy for him. I would like to know from the hon. Minister as to when the sanctioned amount will be available to us. My second question is on what basis remaining four mills have not been provided the amount sanctioned for them?

SHRI SHARAD YADAV: Mr. Speaker, Sir, I want to tell hon. Member through you that financial institutions come under the Finance Department and those are also independent. I agree that there is delay in providing financial assistance to them and it should be expedited. There is neither any delay from our side nor do we have any objection in it. We are ready to provide every assistance. Spinning mills are working properly. We are persuading our financial institutions for assistance to our Industries. We have written to them earlier and we are reminding them again. We are trying to complete this work.

[*English*]

DR. ASIM BALA: May I know from the hon. Minister whether there is any proposal to modernise the spinning mills in West Bengal? If so, whether you are going to modernise all the spinning mills situated in West Bengal or whether there is any specific number to be modernised.

[*Translation*]

SHRI SHARAD YADAV: Mr. Speaker,

Sir, we have about Rs. 75 crores in the modernisation fund, out of which Rs. 45-47 crores have been spent. This modernisation fund is available with us. We are working continuously for assisting and modernising the spinning mills and composite mills. I will take necessary action on any proposal received by me.

[*English*]

SHRI KADAMBUR M.R. JANARDHAN: There is no reason for the cooperative mills to run under loss for the past two years, because the spinning section is making a huge profit. I want to request the hon. Minister to identify the efficiency of the cooperative mills' management, and see whether both the visible and invisible loss of waste material percentage has been taken into account. I want to know, further, whether there is any cooperative spinning mill with a 100% export orientation has been constructed in Maharashtra, and whether it is making a profit or not, and whether the loss made is due only to mismanagement and corruption in cotton purchase, during season, by the mills. Does the hon. Minister agree with this position, or not?

[*Translation*]

SHRI SHARAD YADAV: Many of the points raised by the hon. Member are quite valid. There are many shortcomings at different levels in our system. We are trying to overcome them and our Ministry will also consider seriously the losses incurred due to mismanagement. We will take necessary action in regard to corruption and other things and try our best to set things right.

WRITTEN ANSWERS TO THE QUESTIONS

[*English*]

Registration and Training Bodies for Paramedical Staff in Different Systems

*226. **SHRI G. S. BASAVARAJ:** Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the details about composition, etc. of councils governing the education and registration of paramedical staff working in various dispensaries and hospitals in the country, system-wise;

(b) whether there is any institutional training programme for Homoeopathic Pharmacists as per provisions of the Pharmacy Act, 1948 for registration in due manner; and

(c) if not, whether Government propose to provide institutionalised training and registration facilities to Homoeopathic Pharmacists in the country as per Pharmacy Act, 1948?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROURAY): (a) A statement is given below.

(b) No, Sir.

(c) There is no such proposal at present.

STATEMENT

The details about composition of councils governing the education and registration of paramedical staff working in various dispensaries and hospitals in the country, system-wise are as follows:

1. *Pharmacy Council of India*

The Council has been constituted under